

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 14

CP (IB) No. 146/Chd/CHD/2021

**Under Section 7 of the Insolvency &
Bankruptcy Code, 2016**

In the matter of:-

Edelweiss Asset Reconstruction
Company Limited

...Petitioner-Financial Creditor

Vs.

Winsome Yarns Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma, for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Ms. Shreya Bhankoo, Advocate for the respondent.

A date is requested by learned senior counsel for the respondent on the ground that the matter is pending before the Hon'ble High Court regarding the payment of the stamp duty on the assignment deed. However, it is stated by learned senior counsel for the petitioner that there is no stay granted by Hon'ble High Court. Learned counsel for the respondent is directed to file the reply within two weeks subject to further cost of Rs.10,000/- to be deposited in "PM Cares Fund" with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed within four weeks thereafter, with a copy in advance to the counsel opposite. The next date of hearing before the Hon'ble High Court is stated to be 28th & 29th September, 2022. List this matter on 10.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 22, 2022
SD